

**Directorate General of Foreign Trade
UdyogBhawan
DES-V Section**

Minutes of NC-V meeting No.13/AM 16 held on 02.07.2015

The Meeting No.13/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 02.07.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri B.B. Bharti, Joint Textile Commissioner	TC Office, Mumbai
2.	Shri V.K. Kohali, Director	TC office, Noida
3.	Shri K.C. Meena, DDG	DGFT
4.	ShriNandLal, Consultant	DIPP
5.	Shri J.D. Giri, Vice President	AEPC
6.	ShriRatanLalMeena, FTDO	DGFT

The agenda for meeting No.13/AM-16 dated 02.07.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 13/84-ALC3/2015 MEETING DATE : 02.07.2015

Case No.: 21/9/84-ALC3/2015	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date: 13/84-ALC3/2015 02.07.2015	Status: Approved
HQ File :01/84/050/00066/AM16/	RLA File :07/24/040/00005/AM15/	Lic.No/Date: 0710103668 22.04.2014	

Decision :The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Blankets Made out of using 2/38 and 1/16 Polyester Acrylic 80:20 in the ratio of 1:1 of Imported Yarn	95000.000 Kgs	2/38 Ployester Acrylic 80:20 Blended Yarn with +/-10% Tolerance 1/16 Ployester Acrylic 80:20 Blended Yarn with +/-10% Tolerance	50000.000 Kgs (Including 5 % wastage) 50000.000 Kgs (Including 5 % wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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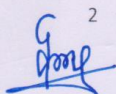
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Case No.:1/29/84-ALC3/2014	Party Name:BHARAT TISSUS PVT. LTD	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status:Reject
HQ File :01/84/050/00216/AM15/	RLA File :07/24/040/00031/AM15/	Lic.No/Date:0710103822 30.04.2014	
2 Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the above said Authorisation has already been rejected by NC in its meeting held on 04.06.2015. A deficiency letter was issued to the firm on 28.04.2015 as they have not given details of measurement of export product. Therefore, committee unable to calculate the requirement of the case and constrained to reject the case.			

Case No.:8/21/84-ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
HQ File :01/84/050/00170/AM15/	RLA File :35/24/040/00011/AM15/	Lic.No/Date:3510044530 06.08.2014	Defer Date:30.07.2015
3 Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. A deficiency letter was issued by DC (MSME) vide their letter dated 19.02.2015. But reply is still being awaited. Therefore, it was decided to defer the case for relisting on 30.07.2015.			

Case No.:27/26/84-ALC3/2014	Party Name:PREM FOOTWEAR PRIVATE LIMITED	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status:Approved	
HQ File :01/84/050/00212/AM15/	RLA File :02/24/040/00083/AM15/	Lic.No/Date:0210204735 08.08.2014		
Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Footwear (Plastics)	63491.000 Pair	Polymer of Ethylene, in primary forms	17809.23 Kgs
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

5 Case No.:20/29/84-ALC3/2014	Party Name:WELSPUN INDIA LIMITED	Meet No/Date:13/84-ALC3/2015	Status: Deferred
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		02.07.2015	
HQ File :01/84/050/00235/AM15/	RLA File :03/95/040/00500/AM15/	Lic.No/Date:0310789096 12.09.2014	Defer Date:30.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm have given Personal Hearing before NC on 02.07.2015 to explain their case as the reply of the firm was not relevant desired by DC(MSME). But no representative of the firm has not attended the PH on 02.07.2015. Therefore, Committee was decided to defer the case for relisting on 30.07.2015.			

Case No.:21/29/84- ALC3/2014	Party Name:WELSPUN INDIA LIMITED	Meet No/Date:13/84- ALC3/2015 02.07.2015	Status: Deferred
HQ File 6 :01/84/050/00236/AM15/	RLA File :03/95/040/00501/AM15/	Lic.No/Date:0310789474 19.09.2014	Defer Date:30..07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm have given Personal Hearing before NC on 02.07.2015 to explain their case as the reply of the firm was not relevant desired by DC(MSME). But no representative of the firm has not attended the PH on 02.07.2015. Therefore, it was decided to defer the case for relisting on 30.07.2015.			

Case No.:2/33/84- ALC3/2014	Party Name:UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date:13/84- ALC3/2015 02.07.2015	Status: Deferred
HQ File 7 :01/84/050/00265/AM15/	RLA File :02/24/040/00124/AM15/	Lic.No/Date:0210204999 19.09.2014	Defer Date:30.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. A deficiency letter had issued by DC (MSME) vide their letter dated 29.04.2015. But reply is still being awaited. Therefore, it was decided to defer the case for relisting on 30.07.2015.			

Case No.:4/40/84- ALC3/2014	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:13/84- ALC3/2015 02.07.2015	Status:Reject
HQ File 8 :01/84/050/00328/AM15/	RLA File :34/24/040/00201/AM15/	Lic.No/Date:3410040689 14.11.2014	
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The Committee observed that a deficiency letter was issued to the firm on 25.05.2015 as they have not furnished the Chartered Engineer Certificate, manufacturing process, calculation sheet, design and drawing layout indicating and use of the export product but reply of the firm has not been received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.			

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Case No.:4/33/84-ALC3/2014	Party Name:UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
HQ File 9 :01/84/050/00267/AM15/	RLA File :02/24/040/00118/AM15/	Lic.No/Date:0210205166 17.11.2014	Defer Date:30.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm was requested to furnish the weight of the export item and net content of inputs in export product in this case vide letter dated 27.04.2015. Therefore it was decided to await the same and defer the case for relisting on 30.07.2015.

Case No.:6/36/84-ALC3/2014	Party Name:AKASH DAS	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status:Reject
HQ File 10 :01/84/050/00288/AM15/	RLA File :02/24/040/00148/AM15/	Lic.No/Date:0210205173 17.11.2014	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. As informed by DIPP a deficiency letter was issued to the firm vide their letter dated 13.04.2015 but reply of the firm has not been received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.

Case No.:10/36/84-ALC3/2014	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status:Approved
HQ File :01/84/050/00292/AM15/	RLA File :05/24/040/00383/AM15/	Lic.No/Date:0510392247 02.12.2014	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

11	S.N o.	Export Product	Export Quantity	Import item	Quantity allowed per piece
	1.	STYLE No : 7657057 LADIES TOP IN 100% RAYON PRINTED WOVEN FABRICS. GSM : 120 + / - 10% (Variation) with TRIMS IN 100% RAYON SOLID DYED WOVEN FABRICS. GSM : 120 + / - 10%	5934.000 Nos	100% RAYON PRINTED WOVEN FABRICS. GSM : 120 + / - 10% (Variation)	1.15 Sq.Mtrs
				TRIMS IN 100% RAYON SOLID DYED WOVEN FABRICS. GSM : 120 + / - 10% (Variation)	0.13 Sq.Mtrs

	(Variation)			
2.	STYLE No : 7658782 LADIES TOP IN 100% RAYON PRINTED WOVEN FABRICS. GSM : 120 + / - 10% (Variation)	16498.000 Nos	100% RAYON PRINTED WOVEN FABRICS. GSM : 120 + / - 10% (Variation)	2.10 Sq.Mtrs
3.	STYLE No : 7657052 LADIES TOP IN 52% COTTON 48% POLYESTER PRINTED WOVEN FABRICS. GSM : 108 + / - 10% (Variation)	7451.000 Nos	52% COTTON 48% POLYESTER PRINTED WOVEN FABRICS. GSM : 108 + / - 10% (Variation)	1.45 Sq. Mtrs
4.	STYLE No : 7656655 LADIES TOP IN 53% LINEN 47% COTTON SOLID DYED WOVEN FABRICS. GSM : 150 + / - 10% (Variation)	575.000 Nos.	53% LINEN 47% COTTON SOLID DYED WOVEN FABRICS. GSM : 150 + / - 10% (Variation)	4.10 Sq. Mtrs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/36/84- ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:13/84- ALC3/2015 02.07.2015	Status: Deferred
HQ File 12 :01/84/050/00287/AM15/	RLA File :35/24/040/00025/AM15/	Lic.No/Date:3510044597 04.12.2014	Defer Date:30.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by representative of DC(MSME), a deficiency letter was issued to the firm but reply received from the firm not complete. Therefore it was decided to await the complete reply and defer the case for relisting on 30.07.2015.			

Case No.:11/40/84- ALC3/2014	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:13/84- ALC3/2015 02.07.2015	Status:Approved
HQ File 13 :01/84/050/00335/AM1 5/	RLA File :05/24/040/00397/AM1 5/	Lic.No/Date:0510392364 10.12.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case per CAD, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	LADIES TOP IN 100% LINEN YARN DYED WOVEN FABRICS. GSM: 136 + / - 10% (Variation), Style No STYLE NO: 459214 / 456522 / 456523 / 455108	4055.000 Nos	100% Linen Yarn dyed WOVEN FABRICS. GSM : 136 + / - 10% (Variation)	7586.000 Sq.Mtrs
2.	STYLE No : 455108 LADIES TOP IN 100% linen PRINTED WOVEN FABRICS. GSM : 120 + / - 10% (Variation)	1200.000 Nos	100% LINEN PRINTED WOVEN FABRICS. GSM : 125 + / - 10% (Variation)	2208.000 Sq.Mtrs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:25/40/84-ALC3/2014		Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
HQ File 14 :01/84/050/00349/AM15/	RLA File :50/24/040/00014/AM15/		Lic.No/Date:5010002172 12.12.2014	Defer Date:30.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. A deficiency letter was issued to the firm on 05.06.2015 by D/o C&PC). But reply is still being awaited. Therefore, it was decided to defer the case for relisting on 30.07.2015.				

Case No.:7/40/84-ALC3/2014		Party Name:MEENU CREATION	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status:Approved
HQ File :01/84/050/00331/AM15/	RLA File :05/24/040/00427/AM15/		Lic.No/Date:051039244 16.12.2014	
15 Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No	Export Product	Export Quantity	Import item	Quantity allowed

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1.	ladies tops	8944.000 nos	40% poly 60% viscose solid dyed fabric 68dx32102x56 width:50"cw weight : 86.0 gsm (+-5%)	1.20 Sq. meter/per pc
	ladies tops	8944.000 nos.	97% poly 3% spandex solo dyed fabric (150d+40d)+(60d+50d)x(150d+40d)+(60d+50d)/120x80,wi dth : 57" cw,weight : 185gsm(+5%)	1.14 Sq. meter/per pc

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:34/40/84-ALC3/2014	Party Name:WELSPUN SYNTEX LTD.	Meet No/Date:13/84- ALC3/2015 02.07.2015	Status:Approved
HQ File :01/84/050/00358/AM1 5/	RLA File :03/95/040/00759/AM15/ 5/	Lic.No/Date:031079213 0 18.12.2014	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided ratify the Advance Authorization issued in this case as per SION J-269 as detailed below:-

16	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	polypropylene bulk continuous filament yarn	300000.000 kgs	1. polypropylene chips	1.05 Kgs/Per Kg
				2. spin finish oil (conolan cp-120)	0.0101 Kgs/Per Kg
				3. master batch	10500.000 Kgs (with 2 % wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:38/40/84-ALC3/2014	Party Name:AMBADI ENTERPRISES LIMITED	Meet No/Date:13/84- ALC3/2015 02.07.2015	Status: Deferred
17 HQ File :01/84/050/00362/AM15/	RLA File :04/24/040/00191/AM15/	Lic.No/Date:0410159911 19.12.2014	Defer Date:30.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the justification of higher wastage in visible loss. Accordingly, a deficiency letter was issued to the firm on 25.05.2015. Therefore, it was decided to defer the case for

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relisting on 30.07.2015.

18	Case No.:4/44/84-ALC3/2014	Party Name:S. L. BANTHIA TEXTILES INDUSTRIES PVT. LTD.,	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
	HQ File :01/84/050/00374/AM15/	RLA File :52/24/040/00050/AM15/	Lic.No/Date:5210041355 19.12.2014	Defer Date:30.07.2015
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the manufacturing process, calculation sheet and justification of higher wastage. Accordingly, a deficiency letter was issued to the firm on 25.05.2015 but reply of the firm has not been received so far. Therefore, it was decided to defer the case for relisting on 30.07.2015.			

19	Case No.:3/40/84-ALC3/2014	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status:Reject
	HQ File :01/84/050/00327/AM15/	RLA File :52/24/040/00051/AM15/	Lic.No/Date:5210041367 30.12.2014	
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that a deficiency letter was issued to the firm on 25.05.2015 as the firm did not furnish the manufacturing process, calculation sheet and justification of higher wastage but reply of the firm has not been received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.			

20	Case No.:2/40/84-ALC3/2014	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status:Reject
	HQ File :01/84/050/00326/AM15/	RLA File :52/24/040/00052/AM15/	Lic.No/Date:5210041368 31.12.2014	
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that a deficiency letter was issued to the firm on 25.05.2015 as the firm did not furnish the manufacturing process, calculation sheet and justification of higher wastage but reply of the firm has not been received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.			

21	Case No.:43/44/84-ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3510044643	Defer

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:01/84/050/00413/AM15/	:35/24/040/00029/AM15/	06.01.2015	Date:30.07.2015
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Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) for their examination/ comments . As informed by the representative of DC(MSME) a deficiency letter has been issued to the firm for seeking some requisite information/documents but reply received from the firm not complete. Therefore it was decided to await the complete reply and defer the case for relisting on 30.07.2015.

22	Case No.: 7/44/84-ALC3/2014	Party Name:PRICE AND BUCKLAND (INDIA) PVT. LTD.	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
	HQ File :01/84/050/00377/AM15/	RLA File :05/24/040/00492/AM15/	Lic.No/Date:0510392942 21.01.2015	Defer Date:30.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) for their examination/ comments . Therefore, it was decided to defer the case for relisting on 30.07.2015.

23	Case No.: 14/44/84-ALC3/2014	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status:Approved
	HQ File :01/84/050/00384/AM15/	RLA File :05/23/040/00469/AM15/	Lic.No/Date:051039294 3 21.01.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of C&PC in a similar case vide their O.M. No. 46011/28/2011-PC-II dated 11.06.2015 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP spun bonded non woven fabric	211200.000 kgs	PP granuels fibre grade	1.003 Kgs/Per Kg
			pigments / titanium dioxide	0.0469 Kgs/Per Kg

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

24	Case No.: 33/9/84-ALC3/2015	Party Name:SAMSONITE SOUTH ASIA PVT. LTD.	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
	HQ File :01/84/050/00078/AM16/	RLA File :03/95/040/00897/AM15/	Lic.No/Date:0310793499 02.02.2015	Defer Date:30.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed

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that the case is under examination of Deptt. of C&PC and DIPP for their examination/ comments . Therefore, it was decided to defer the case for relisting on 30.07.2015.

25	Case No.:44/44/84-ALC3/2014	Party Name:SAGAR BRUSH INDUSTRIES	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status:Reject
	HQ File :01/84/050/00414/AM15/	RLA File :35/24/040/00030/AM15/	Lic.No/Date:3510044657 03.02.2015	
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP for their examination/ comments . As informed by the representative of DIPP, a deficiency letter has been issued to the firm for seeking some requisite information/documents but reply of the firm has not been received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.			

26	Case No.:39/44/84-ALC3/2014	Party Name:S. L. BANTHIA TEXTILES INDUSTRIES PVT. LTD.,	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status:Reject
	HQ File :01/84/050/00409/AM15/	RLA File :52/24/040/00060/AM15/	Lic.No/Date:5210041425 06.02.2015	
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the manufacturing process, calculation sheet and justification of higher wastage. Accordingly, a deficiency letter was issued to the firm on 25.05.2015 but reply of the firm has not been received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.			

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Case No.:32/9/84-ALC3/2015	Party Name:LAHOTI OVERSEAS LTD.	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status:Approved	
HQ File :01/84/050/00077/AM16/	RLA File :03/95/040/01068/AM15/	Lic.No/Date:031079474 5 20.03.2015	Defer Date:02.07.2015	
Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Combed 12/1+55 dtex pva yarn	19224.000 Kgs	100% Polyvinyl alcohol pva water soluble multifilament yarn "solvorn"55 dtex	1980.000 Kgs (including 3% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

28	Case No.:10/9/84-ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
	HQ File :01/84/050/00055/AM16/	RLA File :56/24/040/00002/AM16/	Lic.No/Date:5610004586 13.04.2015	Defer Date:30.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 30.07.2015.				

29	Case No.:12/9/84-ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
	HQ File :01/84/050/00057/AM16/	RLA File :56/24/040/00001/AM16/	Lic.No/Date:5610004588 15.04.2015	Defer Date:30.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 30.07.2015.				

30	Case No.:18/9/84-ALC3/2015	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
	HQ File :01/84/050/00063/AM16/	RLA File :07/24/040/00015/AM16/	Lic.No/Date:071010807 8 17.04.2015	Defer date : 30.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the efficiency of CAD. Therefore , it was decided to await the same & defer the case for 30.07.2015.				

31	Case No.:26/9/84-ALC3/2015	Party Name:BHARAT SILKS	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
	HQ File :01/84/050/00071/AM16/	RLA File :07/24/040/00456/AM15/	Lic.No/Date:0710108083 17.04.2015	Defer Date:03.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 30.07.2015.				
32	Case No.:11/9/84-ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL	Meet No/Date:13/84-ALC3/2015	Status: Deferred

	LTD.,	02.07.2015	
HQ File :01/84/050/00056/AM16/	RLA File :56/24/040/00003/AM16/	Lic.No/Date:5610004595 23.04.2015	Defer Date:30.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 30.07.2015.			

Case No.:20/9/84-ALC3/2015	Party Name:CONCEPT CLOTHING	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
HQ File 33 :01/84/050/00065/AM16/	RLA File :05/23/040/00608/AM15/	Lic.No/Date:0510393916 23.04.2015	Defer Date:30.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the name of Style No. of the Export Product. Therefore the committee decided to ask the firm for the same. It was decided to await the same and defer the case for re-listing on 30.07.2015.			

Case No.:22/9/84-ALC3/2015	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
HQ File 34 :01/84/050/00067/AM16/	RLA File :05/24/040/00021/AM16/	Lic.No/Date:0510393964 24.04.2015	Defer Date:30.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD/CAM, and Style No of the export product was not given by the firm in this case. Accordingly, a deficiency letter was issued to the firm on 29.06.2015 but reply is being awaited. It was decided to await the same and defer the case for re-listing on 30.07.2015.			

Case No.:23/9/84-ALC3/2015	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
HQ File 35 :01/84/050/00068/AM16/	RLA File :05/24/040/00019/AM16/	Lic.No/Date:0510393962 24.04.2015	Defer Date:30.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD/CAM, and Style No of the export product was not given by the firm in this case. Accordingly, a deficiency letter was issued to the firm on 29.06.2015 but reply is being awaited. It was decided to await the same and defer the case for re-listing on 30.07.2015.			

36	Case No.:24/9/84-	Party Name:PINNACLE	Meet No/Date:13/84-	Status:
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ALC3/2015	CLOTHING CO.,	ALC3/2015 02.07.2015	Deferred
HQ File :01/84/050/00069/AM16/	RLA File :05/24/040/00020/AM16/	Lic.No/Date:0510393963 24.04.2015	Defer Date:30.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD/CAM, and Style No of the export product was not given by the firm in this case. Accordingly, a deficiency letter was issued to the firm on 29.06.2015 but reply is being awaited. It was decided to await the same and defer the case for re-listing on 30.07.2015.			

Case No.:30/9/84-ALC3/2015	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
37 HQ File :01/84/050/00075/AM16/	RLA File :05/24/040/00011/AM16/	Lic.No/Date:0510393978 24.04.2015	Defer Date:30.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. It was decided to await the same and defer the case for re-listing on 30.07.2015			

Case No.:5/9/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
38 HQ File :01/84/050/00050/AM16/	RLA File :05/24/040/00036/AM16/	Lic.No/Date:0510394005 28.04.2015	Defer Date:30.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the justification of higher wastage of the export product. Accordingly, a deficiency letter was issued to the firm on 29.06.2015 but reply is being awaited. It was decided to await the same and defer the case for re-listing on 30.07.2015.			

Case No.:7/9/84-ALC3/2015	Party Name:PRICE AND BUCKLAND (INDIA) PVT. LTD.	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
39 HQ File :01/84/050/00052/AM16/	RLA File :05/24/040/00001/AM16/	Lic.No/Date:0510394020 28.04.2015	Defer Date:30.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. It was decided to await the same and defer the case for re-listing on 30.07.2015			

40	Case No.:13/9/84-ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
	HQ File :01/84/050/00058/AM16/	RLA File :11/24/040/00001/AM16/	Lic.No/Date:1110028137 29.04.2015	Defer Date:30.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 30.07.2015.

41	Case No.:27/9/84-ALC3/2015	Party Name:TEXCO FASHIONS	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
	HQ File :01/84/050/00072/AM16/	RLA File :07/24/040/00029/AM16/	Lic.No/Date:0710108173 11.05.2015	Defer Date:30.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the design of the shirt with indication and justification thereon in this case. Accordingly, a deficiency letter was issued to the firm on 29.06.2015 but reply is being awaited. It was decided to await the same and defer the case for re-listing on 30.07.2015.

42	Case No.:31/9/84-ALC3/2015	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
	HQ File :01/84/050/00076/AM16/	RLA File :50/24/040/00003/AM16/	Lic.No/Date:5010002203 11.05.2015	Defer Date:30.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 30.07.2015.

43	Case No.:14/9/84-ALC3/2015	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Approved
	HQ File :01/84/050/00059/AM16/	RLA File :05/24/040/00026/AM16/	Lic.No/Date:0510394207 12.05.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations on the written comments of Deptt. of C&PC vide their O.M. No. 46011/28/2011-PC-II dated 11.06.2015 decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	PP spun bonded non woven fabric	1 kg	PP granuels fibre grade	1.003 Kgs
			titanium dioxide	0.0469 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

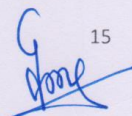
44	Case No.:25/9/84-ALC3/2015	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
	HQ File :01/84/050/00070/AM16/	RLA File :05/24/040/00066/AM16/	Lic.No/Date:0510394212 13.05.2015	Defer Date:30.07.2015
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD/CAM, and Style No of the export product was not given by the firm in this case. Accordingly, a deficiency letter was issued to the firm on 29.06.2015 but reply is being awaited. It was decided to await the same and defer the case for re-listing on 30.07.2015.			

45	Case No.:1/9/84-ALC3/2015	Party Name:ARVIND LIMITED	Meet No/Date:13/84-ALC3/2015 02.07.2015	Status: Deferred
	HQ File :01/84/050/00046/AM16/	RLA File :08/24/040/00053/AM16/	Lic.No/Date:0810135346 22.05.2015	Defer Date:30.07.2015
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the CAD,CAM, Measurement , flow chart. Further the description of export and import items are also not clear in this case. Therefore, Committee decided to ask the same. The case stands for re-listing on 30.07.2015.			

Manual Agenda Cases

(46)

Case No.125	M/s Choice Clothing Co. Pvt. Ltd.
NC Meeting No. 13/AM16 dated 02.07.2015	File No.01/84/171/00141/AM15/Des-V
RA F. No. 05/21/039/00012/AM06	Annual Adv. Authorisation No. 0510167723 dated 30.09.2005


Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. It was decided to await the same and defer the case for re-listing on 30.07.2015

(47)

Case No.127

NC Meeting No. 13/AM16 dated 02.07.2015

M/s Surgeine Healthcare India Pvt. Ltd. New Delhi.
File No.01/84/171/203/AM15/Des-V

Fixation of norms against Annual Advance Authorisation No. 0510392528 dated 19.12.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details given in this case. Accordingly, committee after deliberations decided to ratify the above said authorisation as per repeat basis of Adv. Authorisaiton No.0510357895 dated 24.06.2013 ratified by NC in its meeting No. 28/AM14 dated 17.10.2013 (case No. 26) , as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Surgical Gown with/without wrap and with/without O.T. Towel made from non woven SMMMS/SMMS/SMS/ Spunbond fabric	1 pcs.	Non woven SMMMS/SMMS/ SMS/ Spunbond fabric of relevant GSM	1.10 Kg. per Kg. of net content
			Spunlace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
2.	Patient Gown with/without pouch made from non woven SMMMS/SMMS/SMS/ Spunbond fabric	1 pcs.	Non woven SMMMS/SMMS/ SMS/ Spunbond fabric of relevant GSM	1.10 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
3.	Isolation Gown with/without pouch made from nonwoven SMMMS/SMMS/SMS/ Spunbond fabric	1 pcs.	Non woven SMMMS/SMMS/ SMS/ Spunbond fabric of relevant GSM	1.10 Kg. per Kg. of net content
			Inner box	1 per piece
			Outer carton	1 per piece
4.	Scrub Suit made from non woven SMMMS/ SMMS/SMS/Spunbond fabric	1 pcs.	Non woven SMMMS/SMMS/ SMS/ Spunbond fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
5.	Back Table Cover with/	1 pcs.	Non-woven SMMMS/SMMS/	1.05 Kg. per Kg. of net

	without pouch made from non-woven SMMMS/SMMS/SMS/Spunbond fabric or Spunlace fabric.		SMS/Spunbond fabric of relevant GSM or Spunlace fabric of relevant GSM.	content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
6.	MAYO Stand Cover made from non-woven SMMMS/SMMS/SMS/Spunbond fabric or Spunlace fabric.	1 pcs.	Non-woven SMMMS/SMMS/SMS/Spunbond fabric of relevant GSM or Spunlace fabric of relevant GSM.	1.05 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Laminated fabric	1.02 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
7.	Wrap made from non woven SMMMS/SMMS/SMS/Spunbond fabric or Spunlace fabric.	1 pcs.	Non woven SMMMS/SMMS/SMS/Spunbond fabric of relevant GSM	1.02 Kg. per Kg. of net content
			Outer carton	1 per piece
8.	Plain Drape made from non-woven SMMMS/SMMS/SMS/Spunbond fabric	1 pcs.	Non woven SMMMS/SMMS/SMS/Spunbond fabric of relevant GSM	1.04 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
9.	C-Section Drape made from non-woven SMMMS/SMMS/SMS/Spunbond fabric	1 pcs.	Non woven SMMMS/SMMS/SMS/Spunbond fabric of relevant GSM	1.08 Kg. per Kg. of net content
			PE Film	1.04 Kg. per Kg. of net content
			Laminated fabric	1.04 Kg. per Kg. of net content
			Plastic Adhesive Sheet	1.04 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
10.	Ophthalmic Drape made	1 pcs.	Non woven SMMMS/SMMS/	1.08 Kg. per Kg. of net

	from non-woven SMMMS/SMMS/SMS/ Spunbond fabric		SMS/Spunbond fabric of content	
			Plastic Adhesive Sheet	1.02 Kg. per Kg. of net content
			PE Film	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
11.	Bilateral Drape made from non-woven SMMMS/ SMMS/SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.08 Kg. per Kg. of net content
			Laminated fabric	1.04 Kg. per Kg. of net content
			PE Film	1.04 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
12.	Under Buttock Drape made from non woven SMMMS/ SMMS/SMS/ Spunbond fabric	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.08 Kg. per Kg. of net content
			Spun lace fabric	1.05 Kg. per Kg. of net content
			PE Film	1.04 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
13.	Vertical Isolation drape made from PE Film, Plastic Adhesive Sheet.	1 pcs.	PE Film of relevant GSM	1.03 Kg. per Kg. of net content
			Plastic Adhesive Sheet	1.02 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
14.	Microscope drape made from PE Film, Plastic Adhesive Sheet.	1 pcs.	PE Film of relevant GSM	1.03 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece

15.	C-Arm Cover made from PE Film, Plastic Adhesive Sheet.	1 pcs.	PE Film of relevant GSM	1.03 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
16.	Leg Cover made non woven SMMMS/SMMS/SMS/ Spunbond fabric	1 pcs.	Non woven SMMMS/SMMS/SMS/Spunbond fabric of relevant GSM	1.03 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
17.	Universal Pack with/without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/SMMS/SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/SMS/Spunbond fabric of relevant GSM	1.04 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.04 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
18.	Universal Extremity Pack with/without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/SMMS/SMS/Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/SMS/Spunbond fabric of relevant GSM	1.04 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.04 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
19.	Lower Extremity Pack with/without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/SMMS/SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/SMS/Spunbond fabric of relevant GSM	1.04 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.04 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant	1.05 Kg. per Kg. of net

			GSM	content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
20.	Upper Extremity Pack with/without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/SMMS/SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.04 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.04 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
21.	Delivery Pack with/ without Surgical Gown, drapes, covers, wrap, pouch, maternity pad, PVC Ear Syringe, O.T. towel, Cord Clamp made from non-woven SMMMS/SMMS/SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.04 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.04 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Maternity pad	1 per piece
			PVC for Syringe	1 per piece
			Cord Clamp	1 per piece
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
22.	Lithotomy Pack with/ without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/SMMS/SMS/ Spunbond fabric	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.03 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.03 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece

23.	C-Section Pack with/without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/SMMS/SMS/Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/SMS/Spunbond fabric of relevant GSM	1.04 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.04 Kg. per Kg. of net content
			Plastic Adhesive Sheet	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Yankaur suction handle	1 per piece
			Yankaur suction tube	1 per piece
			Maternity pad	1 per piece
			PVC Ear Syringe	1 per piece
			Cord Clamp	1 per piece
			Pouch	1 per piece
			Inner box	1 per piece
24.	Gynaecology Pack with/without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/SMMS/SMS/Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/SMS/Spunbond fabric of relevant GSM	1.04 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.04 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Maternity pad	1 per piece
			PVC Ear Syringe	1 per piece
			Cord Clamp	1 per piece
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
25.	Cystoscopy Pack with/without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from nonwoven SMMMS/SMMS/SMS/Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/SMS/Spunbond fabric of relevant GSM	1.03 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.03 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content

			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
26.	TUR Pack with/ without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/ SMMS/SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.03 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.03 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
27.	Craniotomy Pack with/ without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from nonwoven SMMMS/SMMS/SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.03 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.03 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
28.	EENT Pack with/ without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/SMMS/SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.03 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.03 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
29.	Laparotomy Pack with/ without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.03 Kg. per Kg. of net content
			Laminated fabric of relevant	1.03 Kg. per Kg. of net

	from non woven SMMMS/SMMS/SMS/ Spunbond fabric.		GSM	content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
30.	Laparoscopic Pack with/ without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/SMMS/SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.03 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.03 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
31.	Laparoscopic Cholecystectomy Pack with/without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/SMMS/SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.03 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.03 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
32.	Arthroscopic Pack with/ without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/SMMS/SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.03 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.03 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece

			Outer carton	1 per piece
33.	Ortho Pack with/ without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/SMMS/SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.03 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.03 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
34.	Shoulder Pack with/ without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/SMMS/SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.03 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.03 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
35.	Hip Pack with/ without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/ SMMS/SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.03 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.03 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
36.	Hand Pack with/ without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.03 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.03 Kg. per Kg. of net content

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	SMMMS/SMMS/SMS/ Spunbond fabric.		PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
37.	Vertical Isolation Pack with/without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/SMMS/SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.03 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.03 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Plastic Adhesive Sheet	1.02 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
38.	Cardiovascular Pack with/without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/SMMS/ SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.04 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.03 Kg. per Kg. of net content
			PE Film of relevant GSM	1.02 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece
39.	Angiography's Pack with/without Surgical Gown, drapes, covers, wrap, pouch, O.T. towel made from non woven SMMMS/SMMS/ SMS/ Spunbond fabric.	1 pcs.	Non woven SMMMS/SMMS/ SMS/Spunbond fabric of relevant GSM	1.04 Kg. per Kg. of net content
			Laminated fabric of relevant GSM	1.04 Kg. per Kg. of net content
			Spun lace fabric of relevant GSM	1.05 Kg. per Kg. of net content
			Pouch	1 per piece
			Inner box	1 per piece
			Outer carton	1 per piece

The GSM should match in both import and export.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(48)

Case No.127	M/s Surgeine Healthcare India Pvt. Ltd. New Delhi.
NC Meeting No. 13/AM16 dated 02.07.2015	File No.01/84/171/204/AM15/Des-V
Fixation of norms against Annual Advance Authorisation No. 0510392874 dated 15.01.2015	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. 37(5)/34/2015-16 /Hosiery/157 dated 02.07.2015 as detailed below:-	

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Surgical/patient /isolation Gown with/without wrap and with/without O.T. Towel made from non wovenBVB/Laminted/SMS/S punbond Spunlace fabric.	1 Pc	1) Nonwoven BVB/Laminted/SMS/S punbond/Spunlace fabric of relevant GSM. 2) Polyester web Paper roll	1.10 Kg/Kg of net content. 1.05 Kg/Kg of net content.
2	Plain Drape made from nonwovenBVB/laminted/SMS/ Spunbaond/Spunlace fabric	1 Pc	1) NonwovenBVB/lamint ed/SMS/Spunbond/ Spunlace fabric of relevant GSM.	1.04 Kg/Kg of net content.
3.	Wrap made from non-woven SMS fabric	1 Pc	1) Non-woven SMS/ fabric of relevant GSM.	1.02 Kg/Kg content.
4.	Scrub Suit made from non-woven SMS/ Spunlace fabric	1 Pc	1) Non woven SMS/ Spunlace fabric of relevant GSM.	1.05 Kg/Kg of net content.

The GSM should match in both import and export.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(49)

Case No.128	M/s Loyal Textile Mills Ltd. Kovilpatti. Tamil Nadu.
NC Meeting No. 13/AM16 dated 02.07.2015	File No.01/84/050/022/AM12/DES-V

Enhancement of Input Output Norms for export of technical fabrics and garments with flame retardant finish in respect of Advance Authorization No. 3510033691 dated 27.04.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. It was decided to await the same and defer the case for re-listing on 30.07.2015.

(50)

Case No.129	M/s Loyal Textile Mills Ltd. Kovilpatti. Tamil Nadu.
NC Meeting No. 13/AM16 dated 02.07.2015	File No.01/84/050/170/AM14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. It was decided to await the same and defer the case for re-listing on 30.07.2015.

(51)

Case No.130	M/s Loyal Textile Mills Ltd. Kovilpatti. Tamil Nadu.
NC Meeting No. 13/AM16 dated 02.07.2015	File No.01/84/050/038/AM12/DES-V
Ratification of input output norms in respect of Advance Authorization No. 3510033418 dated 05.04.2011.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to Re-fix the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Trousers with hip pocket made out of poly 40% cotton 60% blended dyed woven fabric, GSM-300+/-10% (net content-49280 mtrs.) with lining of polyester reinforcement fabric, GSM-200+/-10% (net content-17600 mtrs.)	32000 Pcs	Polyester cotton (40:60) blended dyed woven fabric, GSM-300+/-10%, Width-150 Cms.	@ 2.25 Sq mtrs/ Pc taking cue from relevant SION and Policy Circular No. 34 dated 24.08.2008)
			Polyester reinforcement fabric, GSM-200+/-10%, width-150 Cms.	.45 Sqm/Per Pc
			Tack stud P1 ant silver	Net to net with accountability clause.

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			Tack stud P2 ant silver	Net to net with accountability clause.
			Velcro 25MM black hook of relevant width	Net to net with accountability clause.
			Velcro 25MM black look of relevant width	Net to net with accountability clause.
2	Trouser with hip pocket made out of poly 40% cotton 60% blended dyed woven fabric, GSM-300+/-10% (net content-50540 mtrs.) with lining of polyester reinforcement fabric, GSM-200+/-10% (net content-17100 mtrs.)	38000 Pcs	Polyester cotton (40:60) blended dyed woven fabric, , GSM-300+/-10%, Width-150 Cms.	@ 2.03 Sq mtrs/ Pc taking cue from relevant SION and Policy Circular No. 34 dated 24.08.2008)
			Polyester reinforcement fabric, GSM-200+/-10%, width-150 Cms.	.45 Sqm/Per Pc
			Tack stud P1 ant silver	Net to net with accountability clause.
			Tack stud P2 ant silver	Net to net with accountability clause.
			Velcro 25MM black hook of relevant width	Net to net with accountability clause.
			Velcro 25MM black look of relevant width	Net to net with accountability clause.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

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